

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH: KOLKATA**

**M.A. NO.29 OF 2023/EZ
(Arising out of O.A. No.51 of 2023/EZ)**

CHINMAYA DAS ... **APPLICANT**

-VERSUS-

STATE OF ODISHA

& OTHERS

... **RESPONDENTS.**

I N D E X

SL NO	DESCRIPTION OF DOCUMENTS	PAGES
1.	COMPLIANCE AFFIDAVIT FILED BY THE CHIEF SECRETARY, GOVERNMENT OF ODISHA PURSUANT TO DIRECTION DATED 27.09.2024.	01-08
2.	Copy of letter No. 500/Judl. dated 12.02.2025 is annexed herewith as <u>ANNEXURE-A.</u>	9-13
3.	Copy of letter No.1217 Dated 10.02.2025 is annexed herewith as <u>ANNEXURE-B.</u>	14-15

Chinmaya

4.	Photograph showing construction of boundary wall legacy waste site at Baliapanda are filed herewith as <u>ANNEXURE-C</u>	16-22
5.	The copies of photographs of fire fighting arrangements are annexed herewith as <u>Annexure-D.</u>	23-24
6.	Copy of letter No.1633 Dated 14.02.2025 is annexed herewith as <u>ANNEXURE-E</u>	25-33
7.	Copy of letter No.1303. Dated 06.02.2025 is annexed herewith as <u>ANNEXURE-F.</u>	34-35
8.	Copy of proceeding of the meeting held on 07.08.2024 is annexed herewith as <u>ANNEXURE-G</u>	36-
9.	Copy of letter No. 773 dated 27.01.2025 is annexed herewith as <u>ANNEXURE-H.</u>	37
10.	Copy of letter No. 7333/dt.04.09.2024 is annexed herewith as <u>ANNEXURE-I.</u>	38

Cuttack

Date:14.02.2025


PARTHA SARATHI NAYAK
ADDL. GOVT. ADVOCATE
MOB-9437277043
E.Mail-advparthaohc@gmail.com



BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH: KOLKATA

M.A. NO.29 OF 2023/EZ

(Arising out of O.A. No.51 of 2023/EZ)

CHINMAYA DAS ... APPLICANT

-VERSUS-

STATE OF ODISHA

& OTHERS

... RESPONDENTS.

AFFIDAVIT FILED BY THE CHIEF SECRETARY,

GOVERNMENT OF ODISHA PURSUANT TO

DIRECTION DATED 27.09.2024.

I, Sri Manoj Ahuja, aged about 60 years, Son of Ramesh Chander Ahuja, presently working as Chief Secretary, Government of Odisha, Lok Seva Bhawan, Lok Seva Marg, Unit-II, Bhubaneswar, Dist: Khurda do hereby solemnly affirm and state as follows:-

1. That I am swearing this affidavit pursuant to direction dated 27.09.2024 passed by this Hon'ble Tribunal.
2. That I have gone through the above-mentioned original application and have understood the contents thereof. In my

Manoj Ahuja

B. MISHRA
NOTARY, CUTTACK
ODISHA

Manoj Ahuja

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official capacity I am well acquainted with the facts of the case and thus competent to swear this affidavit.

3. That the aforesaid Miscellaneous Application arising out of the O.A. No.51 of 2023 has been filed by the applicant before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata seeking for a direction to the State Authorities to prevent burning of wastes and for taking steps for proper disposal/recycling of plastic and polythene wastes.
4. That this Hon'ble Tribunal vide order dated 27.09.2024 observed that the elections have come to end on 04.06.2024 and, therefore, there should be no further impediments in the construction of the boundary wall around the legacy waste site at Baliapanda. The Hon'ble Tribunal has been further pleased to direct the Chief Secretary, Government of Odisha to seriously look into the matter before any accident/disaster occurs at the site and people lose their lives, and to provide for rehabilitation of the persons living in the vicinity of the legacy waste site in question. The Tribunal further directed that the Chief Secretary, Government of Odisha, shall file a fresh affidavit within four weeks showing what action has been taken in this regard.
5. That it is humbly submitted that the Collector & District Magistrate Puri vide letter No. 500/Judl. dated 12.02.2025 has

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intimated that in obedience to the order dated 27.09.2024 passed by this Hon'ble Tribunal and as per instruction of the deponent, the Collector & District Magistrate, Puri had directed the Executive Officer, Puri Municipality and the Tahasildar, Puri to furnish the required report in compliance to the orders of Hon'ble Green Tribunal.

Copy of letter No. 500/Judl. dated 12.02.2025
is annexed herewith as ANNEXURE-A.

6. That it is humbly submitted that, the Executive Officer, Puri Municipality, Puri has submitted his report vide Letter No 1217 dated.10.02.2025. The report reveals that:

(i) The construction of boundary wall around the legacy waste site at Baliapanda has been started since dt.04.11.2024. The total height of the boundary wall is 1.8 meters. The total perimeter is 800 meters out of which 200 meters of boundary wall has been completed till now and the construction work is under progress. The construction work will be completed within next three months.

(ii) The Puri Municipality has started bio-mining of legacy waste through an agency namely Rohini Fire Pvt. Ltd. vide his office agreement signed on dt.17.10.2023. In the mean time , the said agency has already bio-mined a quantity of 186637 MT till date and remaining quantity of 40000 MT



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NOTARY, CUTTACK
ODISHA

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will be removed by 31.05.2025. At present major part of the legacy waste site has been cleared.

Copy of letter No.1217 Dated 10.02.2025 is annexed herewith as **Annexure-B.**

The copies of photographs of present status of boundary wall and legacy waste site are annexed herewith as **Annexure-C.**

(iii) The Puri Municipality has installed CCTV Cameras and Security Guards through the Agency responsible for Bio – Mining at the site for surveillance.

(iv) The encroachment line from the legacy waste site is about 50' Ft. in left side separated by concrete drain and road. Similarly, the right side encroachment is also about 50' Ft. separated by road and the back side encroachment is more than 300' Ft. In case there is an incident of fire in the legacy waste site, it will be confined to the legacy waste site only and will not spread to the habitation area due to road, drain and the distance factor. However, to meet untoward incident, if any, fire fighting arrangements have been made. Further, Fire Service is also available on call to attend the exigencies.

The copies of photographs of fire fighting arrangements are annexed herewith as **Annexure-D.**

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7. That it is humbly submitted that as per the provision of Odisha Land Rights to Slum Dwellers Act, 2017, persons occupying a land in a slum in urban area as on 10.08.2017 shall be entitled for settlement of land and Certificate of Land Right. The report of the Executive Officer, Puri further reveals that these encroachers around the legacy waste site have been developed recently much after the date prescribed in the Act. They are unauthorised encroachers and therefore needs eviction. In this regard, the Executive officer has requested Tahasildar, Puri to take necessary steps for removal of the encroachers around the legacy waste site. Tahasildar, Puri has initiated process for removal of encroachers around the peripheral areas of the Legacy Waste site.

Copy of letter No.1633 Dated 14.02.2025 of Tahasildar, Puri is annexed herewith as **ANNEXURE-E.**

8. That it is further humbly submitted that, the Tahasildar, Puri vide letter No. 1303 dated 06.02.2025 has submitted his report, which reveals that:

As per the decision taken in a meeting held on 07.08.2024 at 12.10 PM under the Chairmanship of the Collector & District Magistrate, Puri, steps are being taken by the Tahasildar, Puri to prevent further

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encroachment in the area by adopting NOC mandatory from utility agency like TPCODL, WATCO, RWS & S etc. while applying for utilities like new connection of electricity and water by general Public. The concerned agencies like TPCODL, WATCO & RWS&S have been instructed not to allow any temporary or permanent connection on Government Land, Deity Land or Land of Lord Jagannath. Further Encroachment cases are being booked under the OPLE Act to prevent encroachment.

Copy of letter No.1303 Dated 06.02.2025 is annexed herewith as **ANNEXURE-F.**

Copy of proceeding of the meeting held on 07.08.2024 is annexed herewith at **ANNEXURE-G.**

9. The Puri Municipality has constructed 10 Micro Composting Plants of 5 TPD capacities each and 6 Material Recovery Facility of 10 TPD capacities each for processing of regular waste generated from the city. House to house wastes are also going to MCCs and MRFs for processing on regular basis.

10. Further the Executive Officer, Puri Municipality has requested to the Tahasildar, Puri for allotment of one more land for construction of compressed Bio Gas plant in

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coordination with Oil India Limited. In this regard Oil India Limited vide Letter No. 773 dated 27.01.2025 of Puri Municipality has been requested to submit DPR for the said purpose.

Copy of letter No. 773 dated 27.01.2025 is annexed herewith as **Annexure-H**.

11. A patch of Govt. land measuring 16.00 Ac in Khata No-271, Plot No.175, Kism- Gochar, Mouza- Rahangiria has been identified in the vicinity of Puri Municipality area for use as alternative waste processing site. The required requisition in prescribed form has already been filed by Executive Officer, Puri Municipality vide his letter No.7333/dt.04.09.2024 before Tahasildar, Puri for alienation of Govt. land in favour of H & UD, Department for the purpose of alternative waste processing site for Puri Municipality.

Copy of letter No. 7333/dt.04.09.2024 is annexed herewith as **Annexure-I**.

12. Accordingly, An alienation case bearing No. 28/ 2025 has been initiated by Tahasildar, Puri for solid waste management at Mouza- Rahangiria.

13. That this deponent craves leave to submit further affidavit/affidavits, if necessary, in future.

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[Signature]

B. MISHRA
NOTARY, CUTTACK
ODISHA

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14. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by:-

Advocate

Manoj Ahuja
Deponent.

CERTIFICATE

Chief Secretary,
Odisha

Certified that due to non-availability of cartridge papers white thick 75 GSM papers used.

Cuttack

Date: 15.02.2025

Partha Sarathi Nayak

PARTHA SARATHI NAYAK
ADDL. GOVT. ADVOCATE



Solemnly Sworn before me by... *Manoj Ahuja*
being identified by... *Selt* Advocate
at Cuttack dated... *15/02/2025*

B. Mishra
15/02/25
B. MISHRA
NOTARY, CUTTACK
ODISHA



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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI.

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in
Email Id- judicialpuri2023@gmail.com



Letter No. 500 / Judl. dt. 12.02.2025

To

**The Additional Secretary to Government,
Revenue & D.M. Department, Odisha, Bhubaneswar.**

Sub: M.A. No. 29 of 2023 (Arising out of O.A. No. 51 of 2023) filed by
Chinmaya Das -Vrs- State of Odisha & Others.

Sir,

Apropos, the captioned subject and letter cited above, I am to say that, the Petitioner Sri Chinmaya Das has filed M.A. No. 29 of 2023 (Arising out of O.A. No. 51 of 2023) before the National Green Tribunal, Eastern Zone, Bench, Kolkata against the State of Odisha & Others.

That, the averments made in para-2 of the affidavit in M.A. No. 29 of 2023, the applicant has made the following prayer;

That, large amount of municipal wastes of Puri Town are dumped on Baliapanda dumping area to be used as compost. However, the wastes are being brunt thereby completely polluting the nearby areas of Bali Sahi, Gourbada Sahi, Swargadwar and Baliapanda.

The Hon'ble N.G.T. while considering the matter has been pleased to direct the Chief Secretary, Government of Odisha to look into the matter before any accident/disaster occurs at the site and people lose their lives, and to provide for rehabilitation of the persons living in the vicinity of the dumping yard in question and to file fresh affidavit showing what action has been taken in this regard.

In this connection, it is pertinent to mention here that, the Executive Officer, Puri Municipality and the Tahasildar, Puri have been requested to furnish the required report containing the following points for compliance of the orders of the Hon'ble Green Tribunal vide this office Letter No. 368/Judl dt. 03.02.2025.

1. Perimeter, dimension (length and breadth), progress of the construction of boundary wall area that is being covered.

17/2/25
Addl. Secretary to Govt.
Revenue & D.M. Deptt.





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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
 Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



2. Proposed height of the boundary wall.
3. Proposal of alienation given for dumping yard and proclamation.
4. Legacy of waste reduction and when it shall be reduced.
5. How many sites of Bio-mining (MRF) are there and how many are proposed to be created.
6. Protection against fire accidents by miscreants what measures are taken for prevention and rescue.
7. Removal of encroachments.
8. Compliance regarding rehabilitation of encroachers.
9. House to house waste goes directly to the Bio-mining center or if they are dumped in the sites, these are transfer quickly or not.
10. Photograph of boundary wall and legacy waste.

The Executive Officer, Puri Municipality, Puri has submitted his report vide Letter No. 1217 dt. 10.02.2025. The report reveals that,

1. The construction of boundary wall around the dumping yard at Baliapanda has been started since dt 04.11.2024. The total perimeter is 800 meters out of which 200 meters of boundary wall has already been completed and the construction work is under progress. The construction work will be completed within next three months.
2. The total height of the boundary wall is 1.8 meters
3. A patch of government land measuring Ac. 15.00 in Khata No. 271, plot No. 175, Kisam – Gochar, Mouza- Rahangiria has been identified in the vicinity of Puri Municipality area for use as alternative dumping site. The required requisition in prescribed form has already been filed by Executive Officer, Puri Municipality, Puri vide his letter No. 7333 dt.04.09.2024 before Tahasildar, Puri for alienation of Govt. land in favour of H & U.D Department for the purpose of dumping yard for Puri Municipality.
4. The Puri Municipality has started bio- mining of legacy waste through an agency namely “Rohini Fire Pvt Ltd”, vide his office agreement signed on

10/02/25
 Addl. Secretary to Govt.
 Revenue & D.M. Deptt.





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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

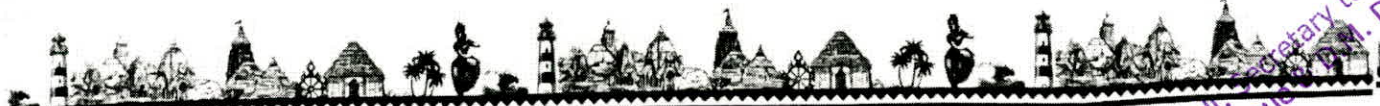
Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
 Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



dated 17.10.2023. In the meantime the said agency has already bio-mined a quantity of 1, 86,637 MT till date and remaining quantity of 40,000 MT will be removed by 31.05.2025. At present major part of the dumping yard has been cleared.

5. The Puri Municipality has constructed 10 “**Micro Composting Plants**” of 5 TPD capacities each and 6 “**Material Recovery Facility**” of 10 TPD capacities each for processing of regular waste generated from the city. Further the Executive Officer, Puri Municipality has requested to the Tahasildar, Puri for allotment of one more land for construction of compressed Bio-Gas plant in coordination with Oil India Limited. In this regard the Oil India Limited has been requested to submit DPR for the said purpose.
6. The Puri Municipality has installed CCTV cameras and engaged Security Guards through the agency responsible for bio-mining at the site. After installation of CCTV and deployment of Security Guards, the entry of mischievous people in the dumping yard, who generally set fire, has been stopped and since then there is no incident of fire reported. The encroachment line from the dumping yard is about 50`ft. in the left side separated by concrete drain and road. Similarly, the right side encroachment is also about 50`ft separated by road and the back side encroachment is more than 300`ft. In case there is an incident of fire in the dumping yard, it will be confined to the dumping yard only and will not spread to the habitation area due to road, drain and the distance factor. However in case of necessity, Fire Service is available on call to attend immediately.
7. The Tahasildar Puri has been requested to take necessary steps for removal of encroachers around the dumping yard.
8. As per the provision of Odisha Land Rights to Slum Dwellers Act 2017, every landless person occupying a land in slum in urban area as on

17/2/2025
 Addl. Secretary to Govt.
 Revenue Deptt.





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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



10.08.2017 shall be entitled for settlement of land and issue of Land Right Certificate under Odisha Land Rights to Slum Dwellers Act 2017. These encroachments around the dumping yard have been developed recently much after the date prescribed in the Act.

They are not landless people but unauthorized encroachers and need eviction.

9. House to house wastes are going to MCCs and MRFs for processing on regular basis.
10. Photographs of present status of boundary wall and legacy wastes are enclosed in the report of the Executive Officer, Puri Municipality, Puri which may kindly be referred to.

The Tahasildar, Puri has submitted his report vide Letter No. 1303 dt. 06.02.2025 which reveals that,

1. An alienation case bearing no. 28/ 2025 is initiated for solid waste management at Mouza- Rahangiria.
2. As per the decision taken in a meeting held on date – 07.08.2024 at 12.10 PM under the chairmanship of the Collector & District Magistrate, Puri, steps are being taken by the Tahasildar, Puri to prevent further encroachment in the area by adopting NOC mandatory from utility agency like TPCODL, WATCO, RWS & S etc. while applying for utilities like new connection of electricity and water by general Public. The concerned agencies like TPCODL, WATCO & RWS&S have been instructed not to allow any temporary or permanent connection on Government Land, Deity Land or Land of Lord Jagannath. Further Encroachment cases are being booked under the OPLE Act to prevent encroachment.

[Handwritten Signature]
17/02/2025
Addl. Secretary to Govt.
Revenue & D.M. Deptt.





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OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI

Tel: 06752- 222033 (R) 222034 (O) Fax No. : 223939
Website: www.puri.nic.in, E-Mail: dm-puri@nic.in



The copies of the report of the Executive Officer, Puri Municipality, Puri and the Tahasildar, Puri are enclosed here with as annexure A & B for kind reference.

Yours faithfully,

sl
Collector, Puri

Memo 501 /Judl.dt 12.02.2025

Copy along with enclosure forwarded to the Addl. Secretary to Government, H&UD Department, Odisha, Bhubaneswar for information and necessary action.

sl
Collector, Puri

Memo 502/Judl.dt 12.02.2025

Copy along with enclosure forwarded to the Advocate General Odisha, Cuttack for information and necessary action.

sl
Collector, Puri

sl
12/02/25
Addl. Secretary to Govt.
Revenue & D.M. Deptt.





~~XI~~ - ANNEXURE-B
OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 1217 / Dated. 10.02.25



Mail ID: purim.hud@nic.in
purim.hud@gmail.com

To

The Deputy Collector (Judicial), Puri

Sub: Compliance to order of Hon'ble NGT in MA No-29/2023 arising out of O.A No-51/2023 filed by Sri Chinmaya Das -Vrs- State of Odisha & others.

Ref: Your letter No-368/Judl, dt.03.02.2025.

Sir,

In inviting reference to the subject cited above, I am furnishing below the compliance to the order of Hon'ble NGT in MA No-29/2023 arising out of OA. No-51/2023 filled by Sri Chinmaya Das – Vrs- State of Odisha & others.

1. The construction of boundary wall around the dumping yard at Baliapanda has been started on dt.04.11.2024. The total perimeter is 800 meters out of which 200 meters of boundary wall has been completed till now and the construction work is going on. The construction work will be completed within next three months.
2. The total height of the boundary wall is 1.8 meters.
3. A patch of Govt. land measuring 15.00 Ac in Khata No-271, Plot No.175 has been identified in the vicinity of Puri Municipality area for use as alternative dumping site. Requisition in prescribed form has been filed by Executive Officer, Puri Municipality vide his letter No.7333/dt.04.09.2024 before Tahasildar, Puri for alienation of Govt. land in favour of H & UD, Department for the purpose of Dumping Yard for Puri Municipality.
4. Puri Municipality has started bio-mining of legacy waste through an agency namely Rohini Fire Pvt. Ltd. vide this office agreement signed on dt.17.10.2023. Further, the Agency has bio-mined a quantity of 1,86,637 MT till date and remaining quantity of 40,000 MT will be removed by 31.05.2025. At present major part of the dumping yard has been cleared.

Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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5. Puri Municipality has constructed 10 Micro Composting Plants of 5 TPD capacities each and 6 Material Recovery Facility of 10 TPD capacities each for processing of regular waste generated from the city. Further Puri Municipality has requested, Tahasildar, Puri for allotment of one more land for construction of compressed Bio Gas plant in coordination with Oil India Limited. In this regard Oil India has been requested to submit DPR for the said purpose.
 6. Puri Municipality has installed CCTV Cameras and Security guards through the agency responsible for Bio -Mining at the site. After installation of CCTV & deployment of Security guards, the entry of mischievous people in the dumping yard, who generally set fire, has been stopped and since then there is no incident of fire reported. The encroachment line from the dumping yard is about 50' Ft. in left side separated by concrete drain and road. Similarly, the right side encroachment is also about 50' Ft. separated by road and ~~road~~ the back side encroachment is more than 300' Ft. In case there is an incident of fire in the dumping yard, it will be confined to the dumping yard only and will not spread to the habitation area due to road, drain and the distance factor. However in case of necessity, Fire Services is available on call to attend immediately.
 7. Tahasildar, Puri has been requested to take necessary steps for removal of the encroachers around the dumping yard.
 8. As per the provision of Odisha Land Rights to Slum Dwellers Act, 2017, every landless person occupying a land in a slum in urban area as on 10.08.2017 shall be entitled for settlement of land and Certificate of Land Right. These encroachers around the dumping yard have been developed recently much after the date prescribed in the Act. They are not landless people but unauthorised encroachers and needs eviction.
 9. House to house wastes are going to MCCs and MRFs for processing.
 10. Photographs of present status of boundary wall and legacy wastes are enclosed.

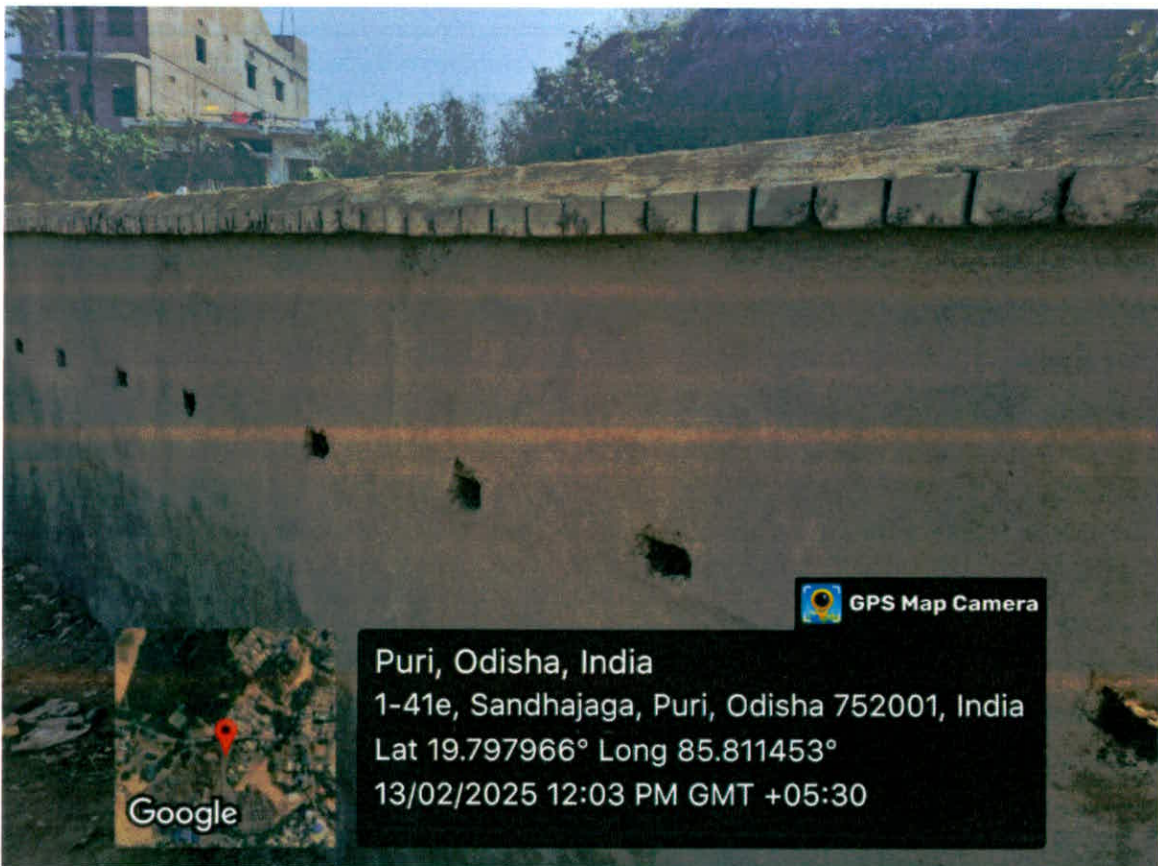
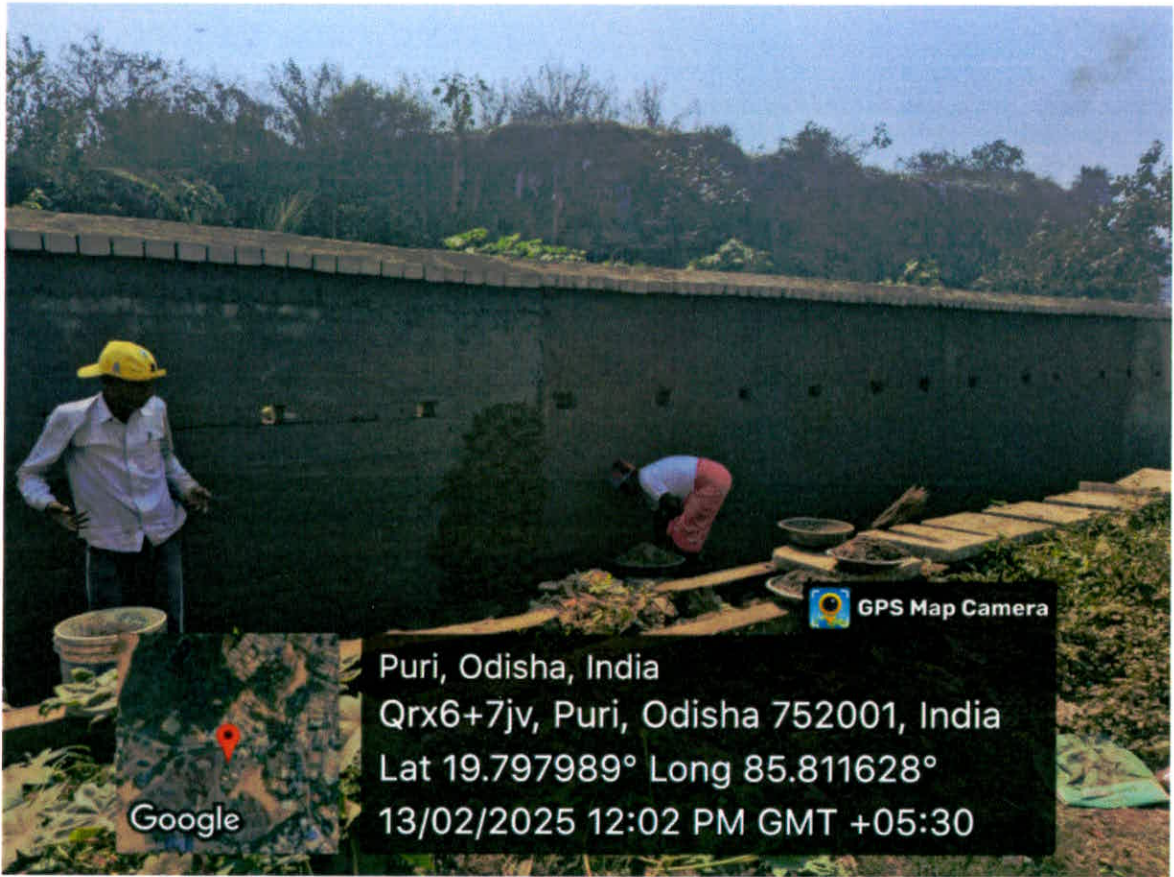
Yours faithfully

Executive Officer

Puri Municipality, Puri

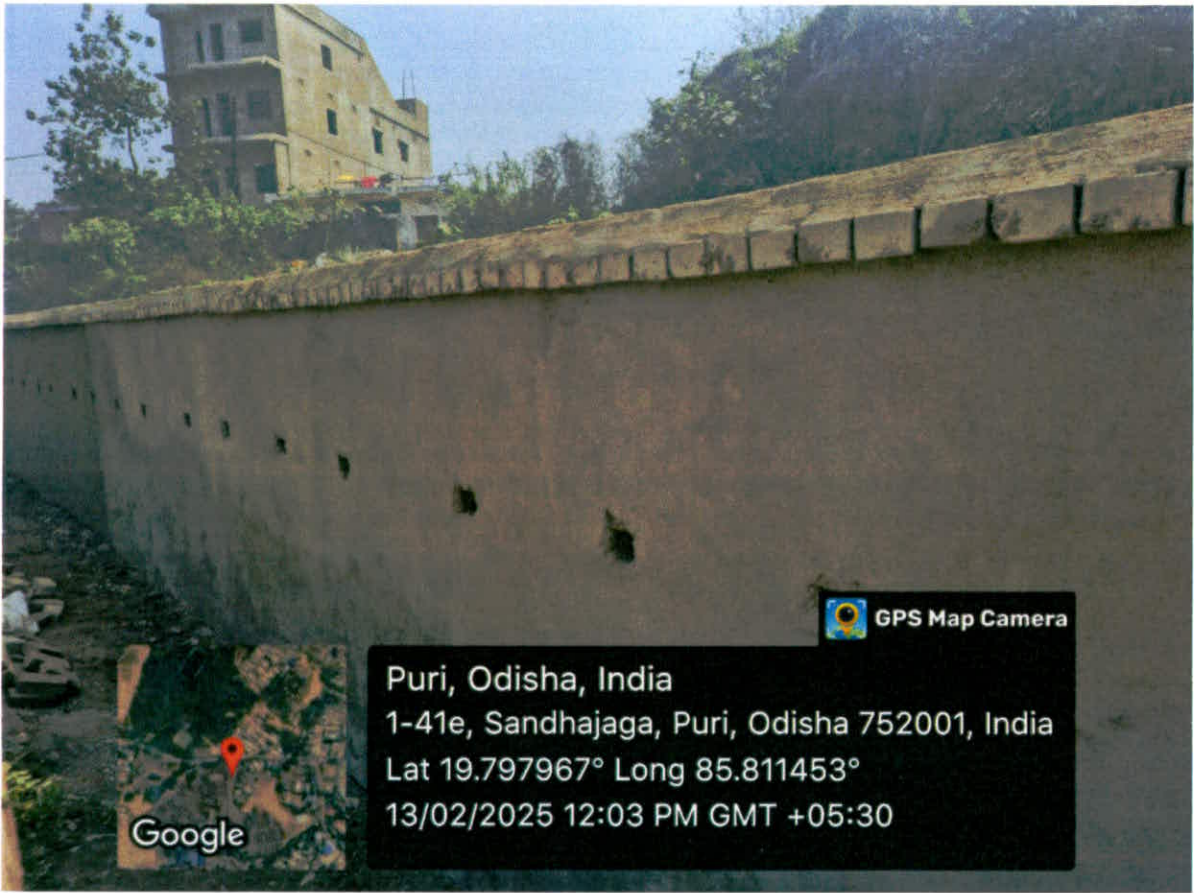
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10.2.2025
Addl. Secretary to Govt
Revenue & D.M. Deptt

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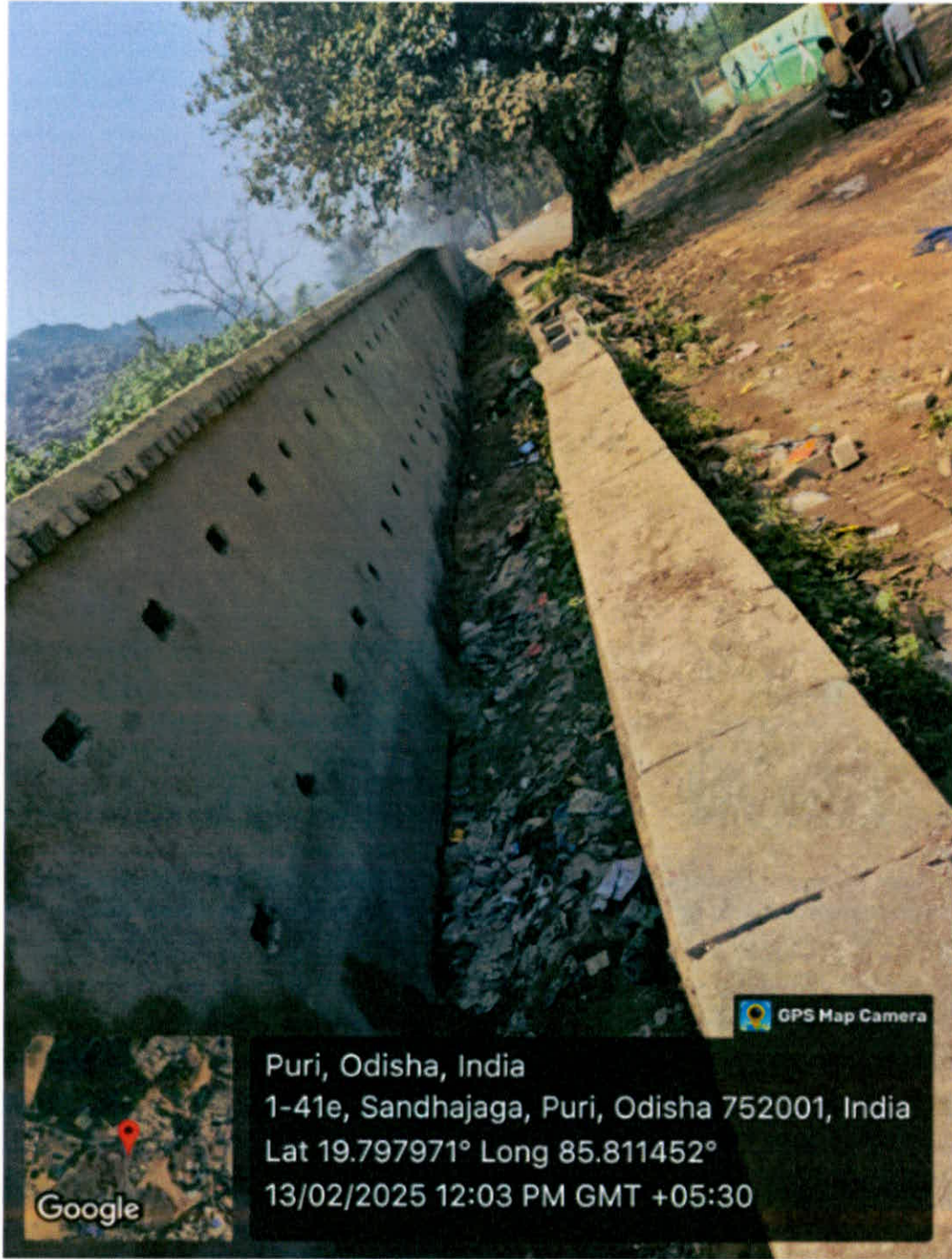
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 17/02/25

Addl. Secretary
 Revenue & D.M.



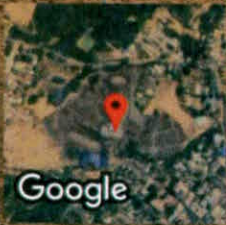
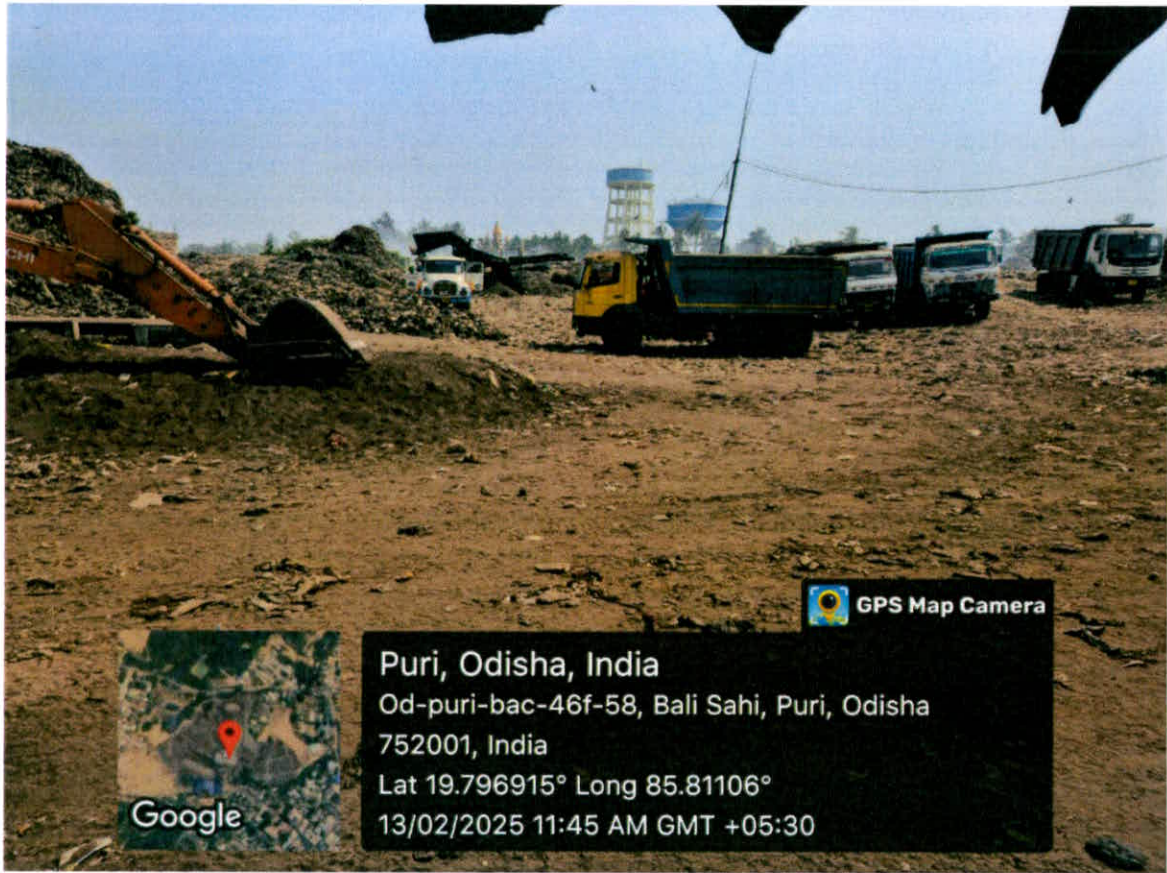
Dr. Laxman
Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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Addl. Secretary to Govt.
Revenue & D.M. Deptt.

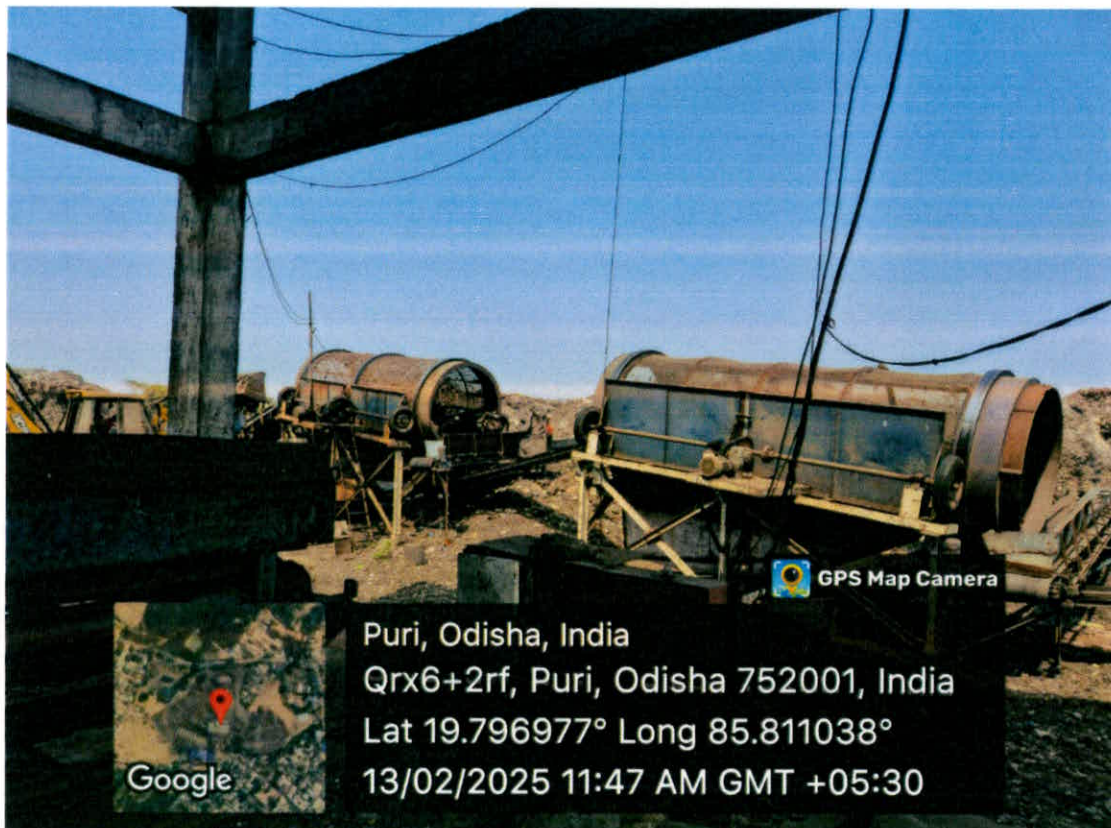
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Google

GPS Map Camera

Puri, Odisha, India
 Od-puri-bac-46f-58, Bali Sahi, Puri, Odisha
 752001, India
 Lat 19.796915° Long 85.81106°
 13/02/2025 11:45 AM GMT +05:30

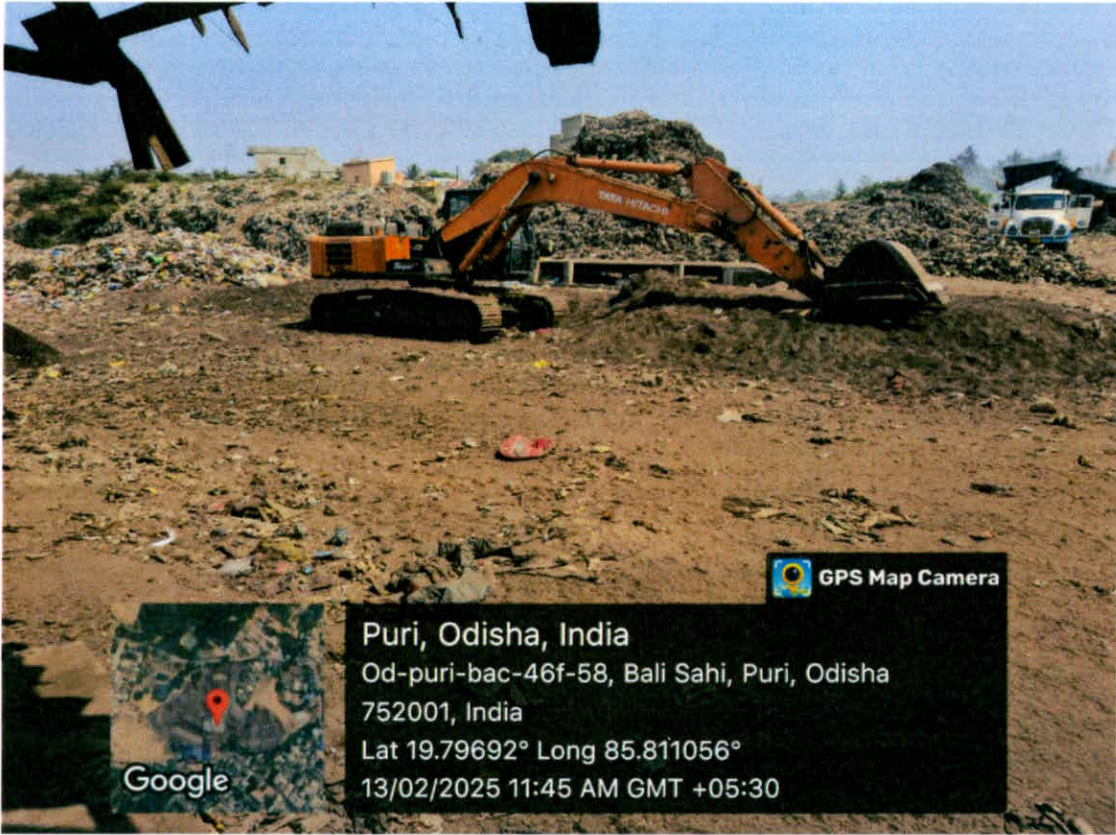


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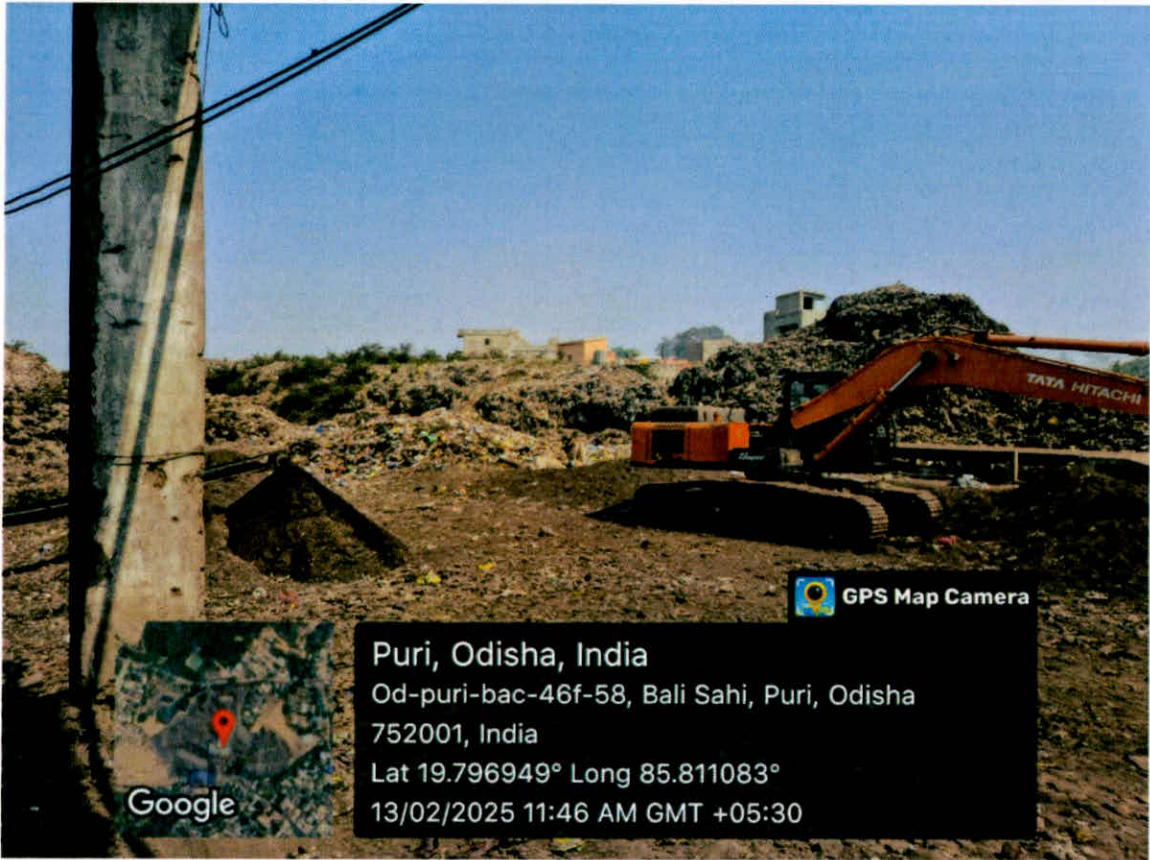
Puri, Odisha, India
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 Addl. Secretary to
 Revenue & D.M. Dept



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Addl. Secretary to Govt.
Revenue & D.M. Deptt.



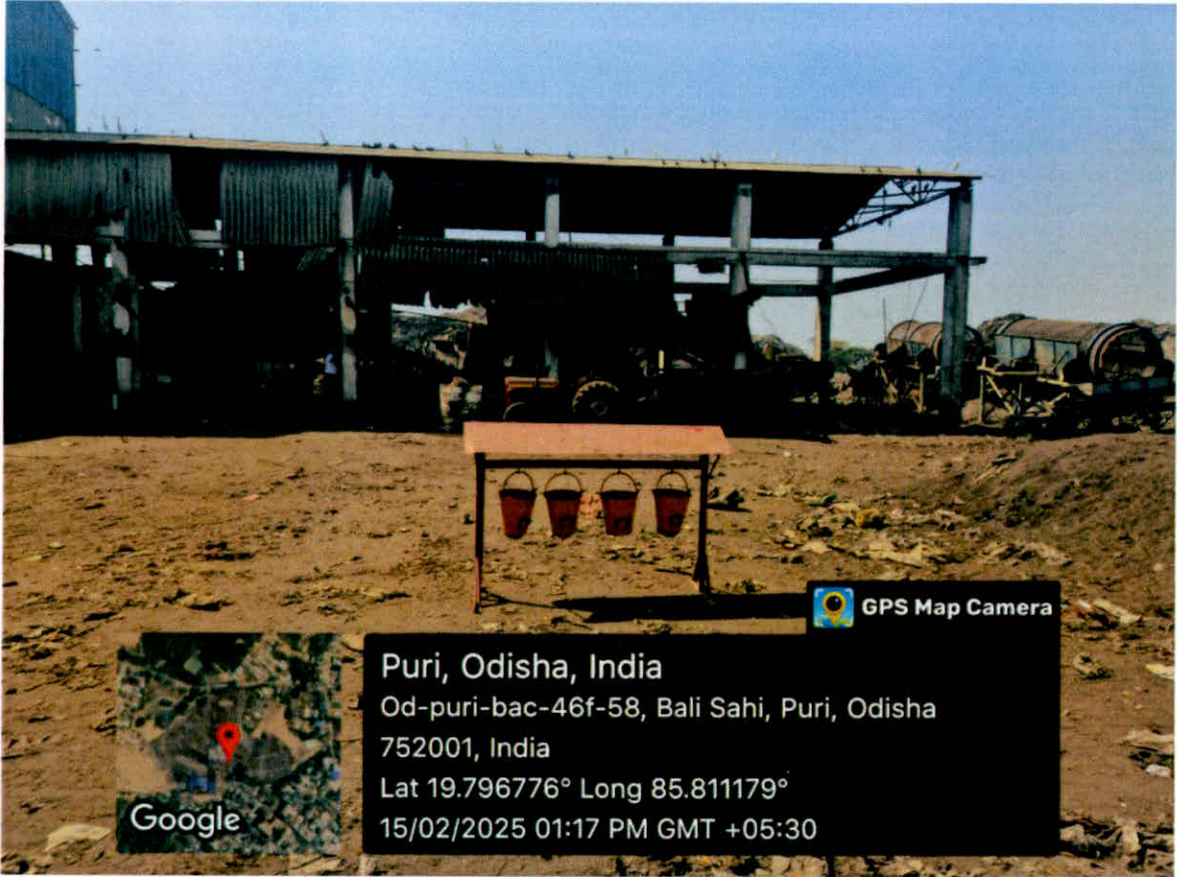
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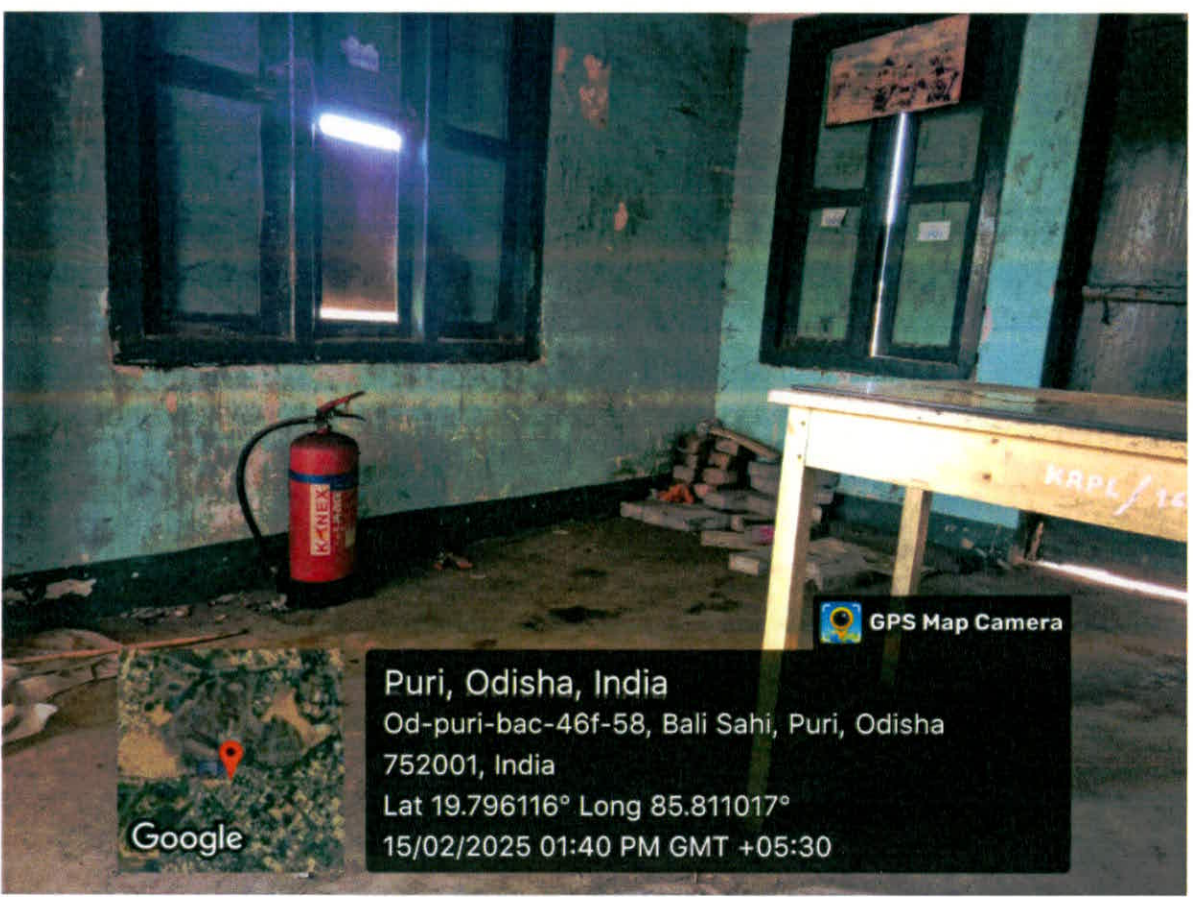
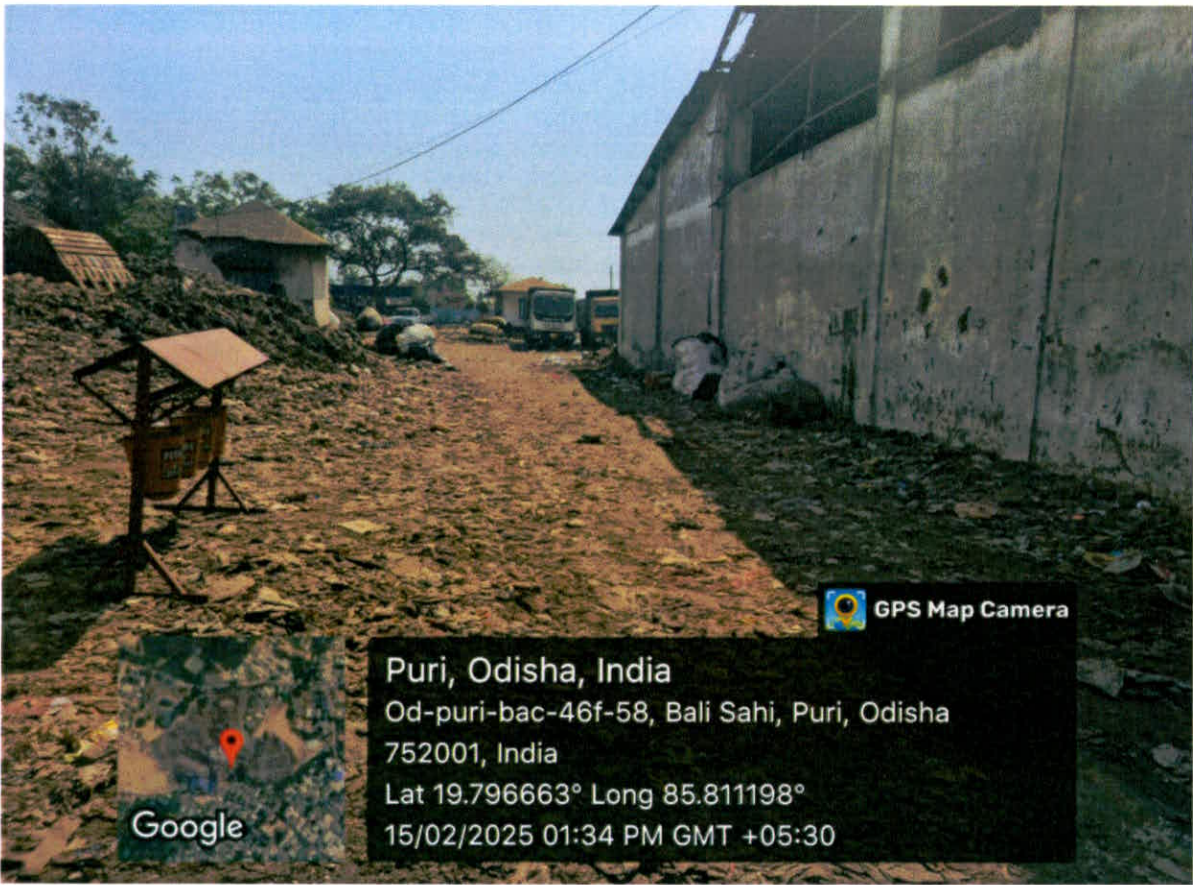
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Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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Addl. Secretary to
Revenue & D.M. Deptt.



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 Addl. Secy. Revenue & D.M. Dist.



OFFICE OF THE TAHASILDAR, PURI

Email - tah.puri-od@nic.in

Letter No. - 1633

Date - 19/02/2025

To,
The Deputy Collector, Judicial Section,
Collectorate, Puri

Sub - Reg. identification of encroachments over Government land around the Legacy
Dumping Yard at Baliapanda

Ref - Letter No. 368/JudI Dated 30.02.2025 of your good Office

Sir,

In inviting a kind attention to the subject and reference cited above, I am to inform that a joint identification of encroachments (habitations and constructions) was done by Revenue and Municipality officials on 12.02.2025 around the peripheral areas of the Legacy Dumping Yard at Baliapanda.

During the identification exercise, a total of **78 encroachments** were identified and enumerated all of which are being booked under provisions of **Orissa Prevention of Land Encroachment Act, 1972**.

It is to further highlight that the joint identification and enumeration shall be done incrementally around the entire periphery of the Legacy Dumping Yard and necessary actions shall be taken as per provisions of the Orissa Prevention of Land Encroachment Act, 1972.

This is favour of kind information and necessary action.

Yours Sincerely,

Tahasildar, Puri

17/02/25 -
Addl. Secretary -
Revenue & D.M. Deptt.

~~28~~Memo No: 1634Date: 19/02/2025

Copy submitted to the Additional Secretary, Revenue & Disaster Management Department,
Govt. of Odisha for favour of kind information and necessary action.



Tahasildar, Puri

Memo No: 1635Date: 19/02/2025

Copy submitted to the Additional District Magistrate (Revenue), Puri / the Sub Collector,
Puri / the Executive Officer, Puri Municipality for favour of kind information and necessary
action.

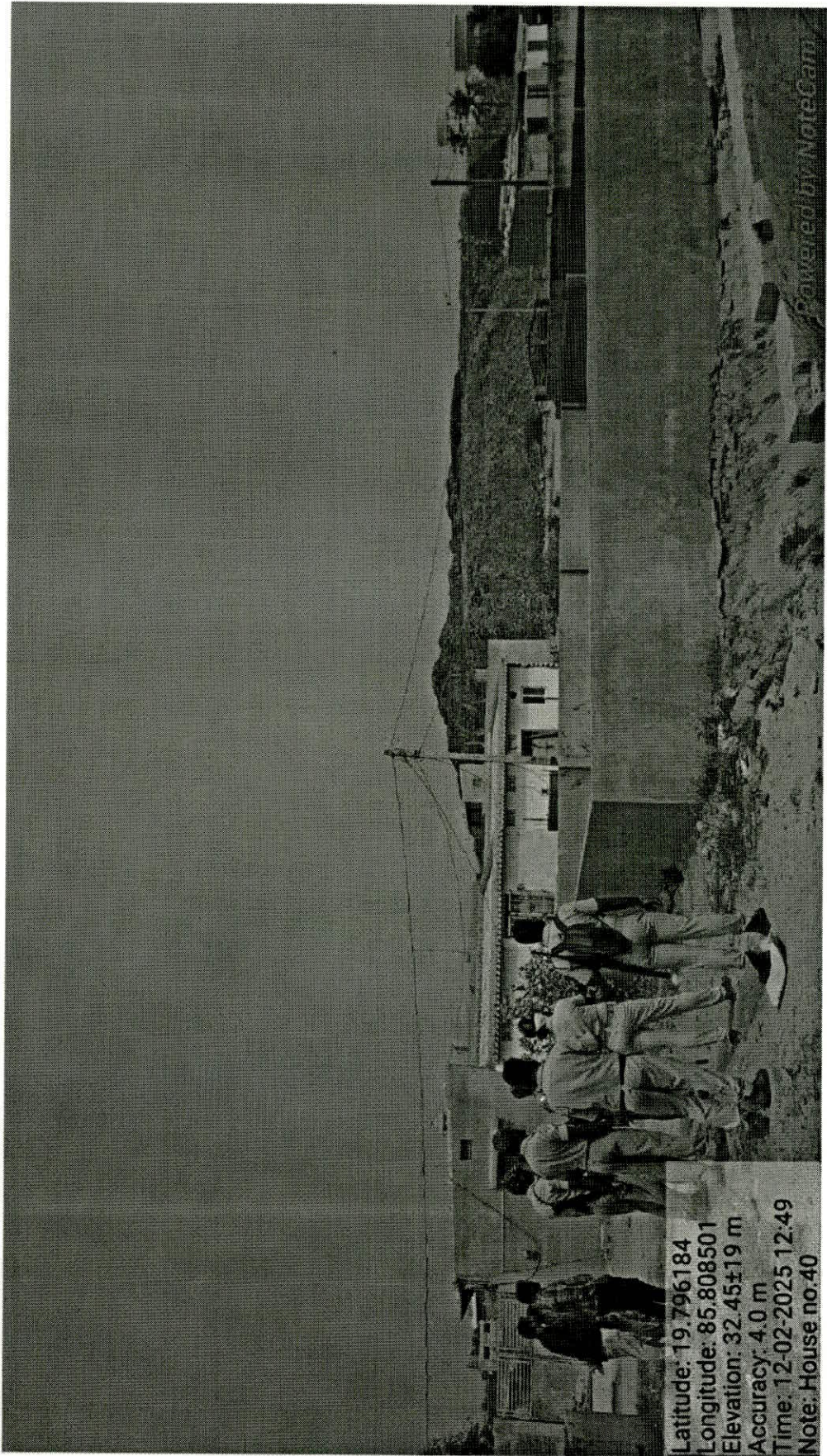


Tahasildar, Puri



Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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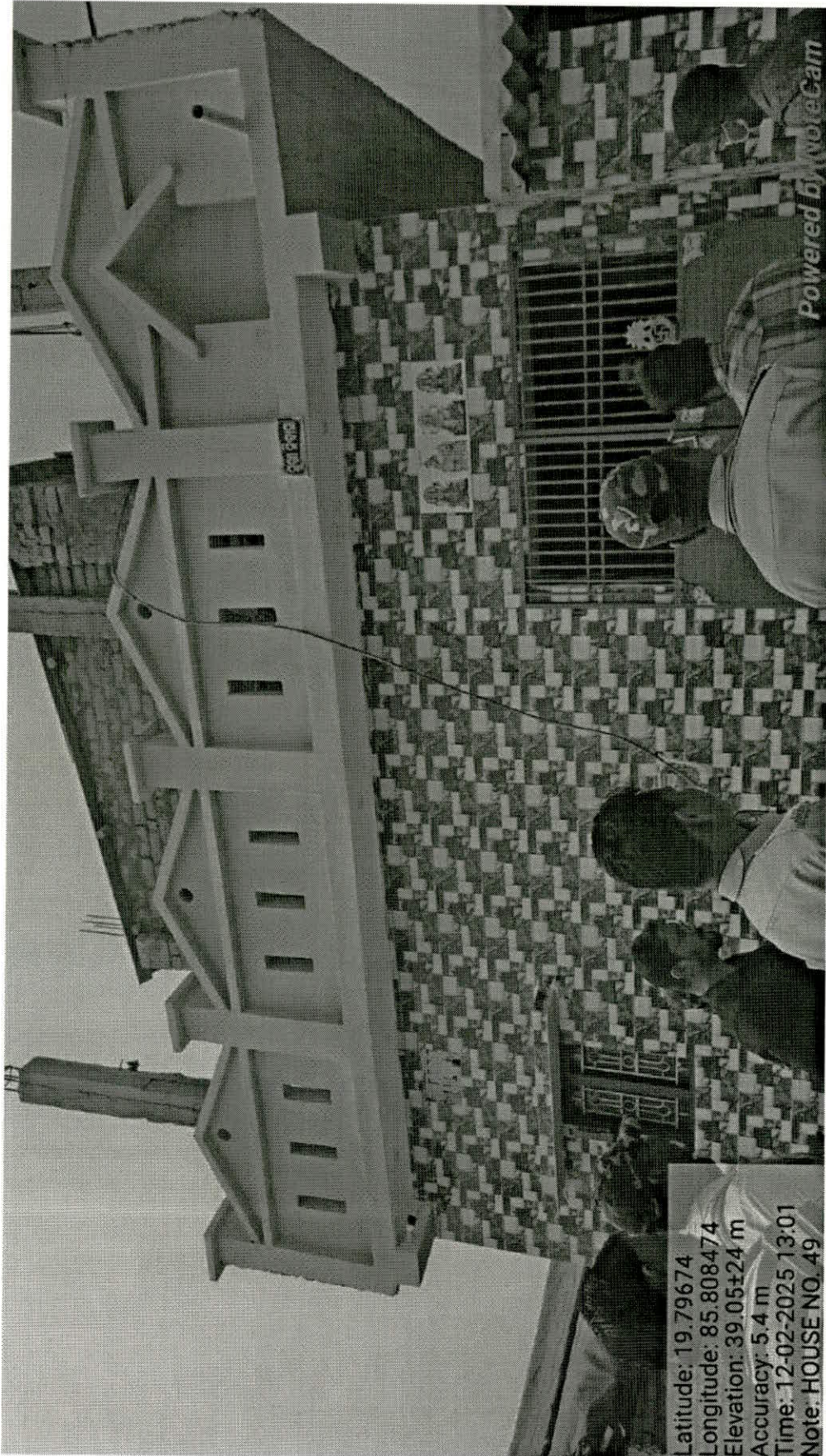


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12/25

Addl. Secretary to Govt.
 Revenue & D.M. Deptt.

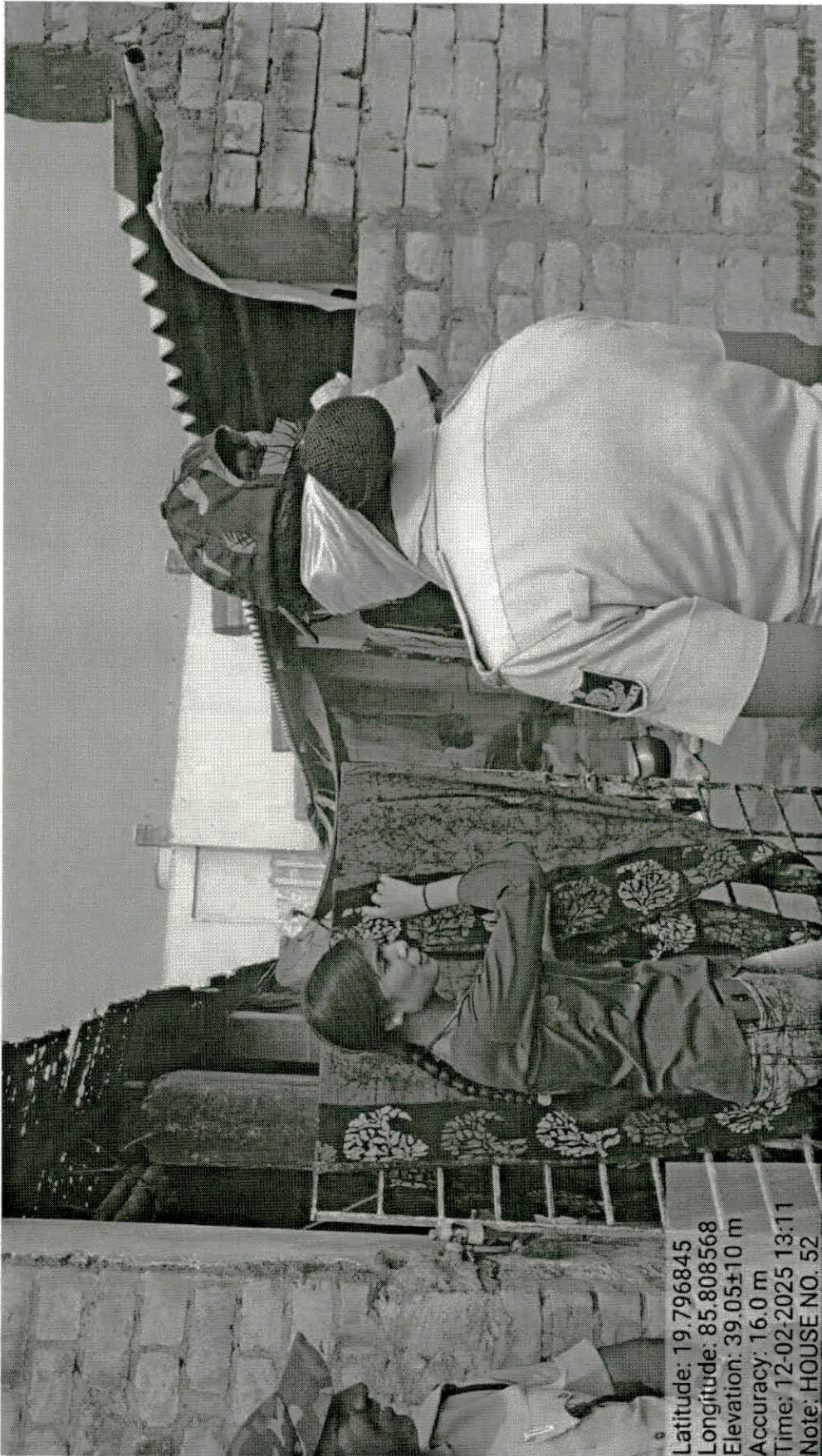
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Revenue & D.M. Deptt.**

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Addl. Secretary to Govt.
Revenue & D.M. Derrit.

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Addl. Secretary to Govt.
 Revenue & D.M. Deptt.

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12/02/25

Addl. Secretary to Govt
 Revenue & D.M. Dept.,

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Adtl. Secretary to Govt.
Revenue & D.M. Deptt.



OFFICE OF THE TAHASILDAR, PURI

[Judicial Section]

Letter No. 1303 Dt. 6.2.25

32

In file
6/2/25

To

The Dy. Collector, Judicial Section, Puri

Sub: M.A. No.29/2023 (arising out of O.A. No.51/2023/EZ) filed by Sri Chinmaya Das Vrs-State of Odisha & others before the Learned National Green Tribunal, Eastern Zone Bench, Kolkatta

Ref- Dist Office letter no.368/Judl dt.03.02.2025.

Sir,

In inviting a reference to the subject cited above, I am to furnish here with the compliance report on following points.

3. An alienation case bearing no.28/2025 is initiated for solid waste management at Mz-Rahangiria.

7. Steps are being taken to prevent further encroachment in the area through NOC for requirement of general public for utilities like new connection electricity and water vide memo no.2509 dt.16.08.2024 of proceeding of the meeting held under the chairmanship of the Collector & District Magistrate, Puri. Further cases are being booked Under OPLE Act. to prevent encroachment.

Yours Faithfully

Tahasildar, Puri

Addl. Secretary to Govt.
Revenue & D.M. Deptt.

~~-35-~~Memo No: 6196Date: 17/08/2024

Copy forwarded to Shri Pradeepta Barik, JRA, G&M Section / all Revenue Supervisors / all Field Officials / Notice Board for information and necessary action.



Tahasildar, Puri

Memo No: 6197Date: 17/08/2024

Copy submitted to the Collector & District Magistrate, Puri / the Sub Collector, Puri / the Superintending Engineer, TPCODL, Puri / the General Manager, WATCO, Puri / the Superintending Engineer, RWSS, Puri for favour of kind information and necessary action.



Tahasildar, Puri


Addl. Secretary to Govt.
Revenue & D.M. Deptt.

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**Proceedings of the meeting on unauthorised construction on Govt. Land
and connection of different utilities to those constructed structures**

A meeting was held under the chairmanship of Collector & District Magistrate, Puri in his Residence office chamber at 12.10 PM on 07.08.2024.

At the outset Collector & District Magistrate, Puri welcomed all the participants of the meeting on the subject-unauthorised construction on the Govt. Land. The list of the participants is appended at Annexure-A.

After thorough discussion among the members the following decisions are taken.


1. That the utilities like electrical connection and water connection by concerned agencies (i.e. TPCODL, WATCO, RWSS, Fire) should be granted on proper verification of land records.
2. In case of temporary connections on different festive occasion like marriage, mela etc. the concerned utility agencies should verify the ground rent obtained from local revenue authority in case, if the applied land is a Govt. land.
3. That in all cases of temporary connections given on Government land should be removed or disconnected by the concerned agencies in due time.
4. That in no case, temporary connections should be granted for unauthorised constructions (i.e. Temporary/Permanent) on Govt. Land, Deity Land or land of Lord Jagannath.
5. That the utility agency henceforth should not allow any permanent connections (i.e. Electrical or water etc.) on Govt. Land, Deity Land or land of Lord Jagannath.
6. The Above decisions will be applicable to the entire district of Puri
7. That the revenue field staff ARI, RI, Revenue Supervisor, Addl. Tahasildar, Tahasildar will keep a close watch on the above subject and submit monthly report to the undersigned.

The meeting ended with vote of thanks to the Chair.

52
Collector & DM, Puri

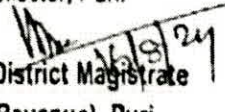
Memo No. 2509 / Date. 16.08.2024

Copy forwarded to ADM(Gen), Puri/ E.O., Puri Municipality, Puri/ Secretary, PKDA, Puri/ Sub-Collector, Puri/ Dy. Collector, Revenue, Puri/ All Tahasildars/ EE, TPCODL, Puri for information and necessary action.


Addl. District Magistrate
(Revenue), Puri

Memo No. 2510 / Date. 16.08.2024

Copy forwarded to OSD to Collector, Puri for kind perusal of Collector, Puri.


Addl. District Magistrate
(Revenue), Puri


Addl. Secretary to Govt.
Revenue & D.M. Deptt.

- X -



OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 773 / Dated. 27.1.25



Mail ID: purim.hud@nic.in
purim.hud@gmail.com

To

The Executive Director (BD)
OIL India Limited, Plot no-19
Sector-16A, Noida-201301, Uttar Pradesh
e-mail: oilindia@oilindia.in

Sub:- Regarding commissioning of the work and preparation of DPR for CBG plant of Puri Municipality .

Ref:- Office meeting held on dt.17.12.2024.

Sir,

In inviting kind reference to the subject cited above, I am to say that, as per our meeting held on dt.17.12.2024 Puri Municipality have identified one location for construction of CBG plant and the same was visited and verify by your team. Further, during the meeting held at office chamber of Executive Officer, Puri Municipality, Puri it was discussed the location identified was good and go ahead could be done for above said purpose. Besides, there was one issue of approaching road to site, which was further discussed with the Collector, Puri and steps will be taken to construct approaching road.

Therefore, you are requested to conduct geo-logical and topographical survey of the concerned site and submit DPR at the earliest.

This is for your kind information and necessary action.

Yours faithfully,


Executive Officer,
Puri Municipality, Puri

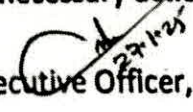
Memo No. 774 Dt. 27.1.25

Copy submitted to the Collector & District Magistrate, Puri for favor of kind information & necessary action.


Executive Officer,
Puri Municipality, Puri

Memo No. 775 Dt. 27.1.25

Copy submitted to the Addl. Secretary, Addl. Mission Director, H&U.D. Department, SBM (Urban), Bhubaneswar for favor of kind information & necessary action.


Executive Officer,
Puri Municipality, Puri


Addl. Secretary to Govt.
Revenue & D.M. Deptt.



- 38 -

OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 7333

Dated. 4.9.2024



Ph. No. 222000 (CP), 222122 (E.O.)

e-mail: purim.hud@nlp.in

Mail ID: purim.hud@nic.in

purim.hud@gmail.com

To,

The Tahasildar, Puri

Sub:- Alienation of Govt. land for the purpose of Solid Waste Management (Dumping and Composting) unit.

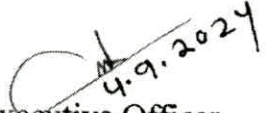
Sir,

I am to submit here with the alienation proposal in form- IA for 10.00 A.c of Govt. land identified in Khata No. 271, Plot No. 175 in mouza Rahangia for the purpose of establishment of Solid Waste Management (Dumping and Composting) unit as per observation of Hon'ble NGT in M.A No.29/2023 arising out of O.A No.51/2023/EZ.

You are requested to initiate the alienation process immediately as it relates to one of compliances of order of Hon'ble NGT.

Yours faithfully,


17/09/24
Addl. Secretary to Govt.
Revenue & D.M. Deptt.


4.9.2024
Executive Officer,
Puri Municipality, Puri